



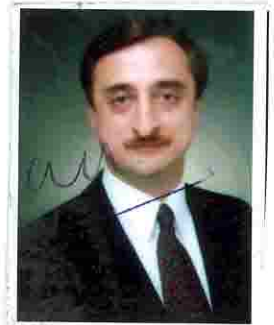
मध्य प्रदेश MADHYA PRADESH

201 Stupit 30th Adstyp
28AA 220571 = 501-
styp



"FORM 26
(See rule 4A)

Handwritten signature



Affidavit to be filed by the candidate alongwith nomination paper before the returning officer for election to the Council of State (name of the House) from Madhya Pradesh Constituency.

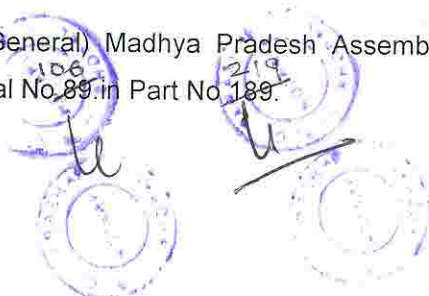
PART-A

I, VIVEKKRISHNA TANKHA son of Late RAJKRISHNA TANKHA Aged about 60 years, resident of 1, State Bank of India, A Apartments, 1 to 325 and 841 to 851, 1204 Jabalpur, Teshil Jabalpur, District Jabalpur (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:

(1) I am a candidate set up by INDIAN NATIONAL CONGRESS (name of the political party).
(*strike out whichever is not applicable)

(2) My name is enrolled in Jabalpur North (General) Madhya Pradesh Assembly Constituency (Name of the constituency and the State), at Serial No. 89 in Part No. 189.

Handwritten signature



1227
20
28-5-16

विवेक कृष्णा तंखा पिता श्री आर.के. तंखा
निवासी-नार्थ सिविल लाईन जबलपुर (मोप्रो)
वास्ते
शपथ-पत्र



उमेश कुमार गुप्ता
अध्यापक
काशी विश्वविद्यालय के अन्तर्गत, पटना

(3) My contact telephone number(s) is/are 09811229933 and my e-mail id(if any) is vivek.tankha@gmail.com.

(4) Details of Permanent Account- Number (PAN) and status of filing of Income Tax return-

SL No.	Names	PAN	The financial year for which the last Income- Tax return has been filed	Total income shown in Income-Tax return (in Rupees.)
1.	Self	ABRPT8085E	2014-15	Rs. 14,84,96,540/-
2.	Spouse	ACCPT7742A	2014-15	Rs. 34,13,260/-
3.	Dependent-1	Not Applicable	Not Applicable	Not Applicable
4.	Dependent-2	Not Applicable	Not Applicable	Not Applicable
5.	Dependent-3	Not Applicable	Not Applicable	Not Applicable

(5) I am/am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information: -

(i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Cash/First Information Report No./Nos. together with complete details of concerned Police Station/ District State.	Not Applicable
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	Not Applicable
(c)	Name of the Court, Case No. and date of order taking cognizance:	Not Applicable
(d)	Court(s) which framed the charge(s)	Not Applicable
(e)	Date(s) on which the charge(S) was/were framed	Not Applicable
(f)	Whether all or any of the proceeding(s) have been stayed by any Court(s) of competent jurisdiction	Not Applicable

(ii) The following case(s) is/are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]:-

(a)	Name of the Court, Case No. and date of order taking cognizance:	Not Applicable
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description	Not Applicable

Vivek Tankha

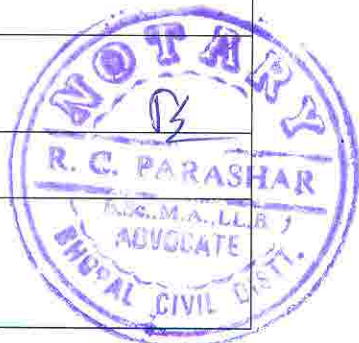
	of the offence(s) for which cognizance taken	
(c)	Details of Appeal(s)/Application(s) for revision (if any) filed against the above order(s)	Not Applicable

(6) I have been/have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or cover in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

In the following cases, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cases, Section(s) of the concerned Act(s) and description of the offence(s) for which Convicted	Not Applicable
(b)	Name of the Court(s), Case No. and date(s) of order(s)	Not Applicable
(c)	Punishment imposed	Not Applicable
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal	Not Applicable



(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1: Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act. 1951. .

Note: 5. Details including amount is to be given separately in respect of each investment

Sl No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
I	Cash in hand	11,26,303	53,013	Not Applicable	Not Applicable	Not Applicable
II	Details of deposit in, Bank accounts (FDRs.Term Deposits and all other types of deposits including saving accounts). Deposits with	1. Axis Bank Ltd. Rs.15,77,94,169 /- 2.HSBC Ltd. Rs.3,98,95,137/- 3.Kotak Bank	1.Allahabad Bank Rs.30,536/- 2.Bank of India Rs.5,867/- 3.Kotak Bank	Not Applicable	Not Applicable	Not Applicable

[Handwritten signature]

	financial Institutions. Non-Banking financial Companies and Cooperative societies and the amount in each such deposit	Ltd. Rs.3,31,55,191/- 4.State Bank of India Rs.73,90,868/-	Ltd. Rs.81.95.576/- as on 31.03.16 4.State Bank of India Rs.57,13,685/-			
III	Details of investment in Bonds debentures / shares and units in companies/mutual funds and others and the amount	1.Axis Hybrid Fund Series-24-90117363736 dt.26.05.15 Rs.11792760/- 2.Birla Sunlife Dynamic Bond-1016062443 dt.27.08.12 Rs.1315302/- 3.Birla Sunlife Dynamic Bond-1016063363 dt.27.08.12 Rs.13153019/- 4.Birla Sunlife Frontline Equity Fund-1017054607 dt.25.05.15 Rs.2519489/- 5.Dsp World Gold Fund-1174681/64dt.2008 Rs.174256/- 6.Franklin India Blue Chip Div-0069904818535 dt.22.05.12 Rs.572345/- 7.HDFC Equity Fund Div-7326713/61dt.31.03.11 Rs.422566/- 8.HDFC MIP Long Term Plan-8535620/73 dt.22.05.12 Rs.1377921/-	1.Kotak Security Fund-Delhi-No.NA dt.19.03.12 Rs.1000/- 2.Share-Binani Zink Ltd.-No.NA dt.NA Rs.38781/- 3.Share-NTPC Ltd.-No.NA dt.2004 Rs.86296/- 4.Share-Dewas Soya-No.NA dt.1995 Rs.25000/- 5.Reliance Vision Fund-No.NA dt.2007 Rs.150000/- 6.Sundram BNP Midcap Fund-No.NA dt.2007 Rs.150000/-	Not Applicable	Not Applicable	Not Applicable



A
 LASHI
 G.L.L.B
 NTE
 DIST

Balance

		<p>9.HDFC Top 200 Div- 8535621/70 dt. 22.05.12 Rs.584824/-</p> <p>10.ICICI Prudential Focused Eq Fund- 6022059/73 dt.22.05.12 Rs.665968/-</p> <p>11.IDFC Premier Equity Fund- 1018829/80 dt.02.02.10 Rs.283197/-</p> <p>12.Kotak Equity Saving Fund- 3350969/76 dt.26.05.15 Rs.11820677/-</p> <p>13.Kotak FMP Serise-183 Growth/INF1740 K010B dt.21.12.15 Rs.13300000/-</p> <p>14.Kotak Indo World Int.Fund- No.NA-dt.2007 Rs.389389/-</p> <p>15.Reliance Equity Opportunities Fund- 401150398826 dt.26.05.15 Rs.2521749/-</p> <p>16.Templeton India Corporate Bond- 4069905348218 dt.05.06.13 Rs.3168561/-</p> <p>17.Templeton India Corporate Bond Fund- 4069904852196 dt.26.06.12</p>			
--	--	--	--	--	--



V. L. Parashar

		<p>Rs.2814836/-</p> <p>18.Bonds-Power Finance Corporation dt.03.02.12 Rs.5607000/-</p> <p>19.Bond-IDBI-- Rs.31800/-</p> <p>20.Share-Binani Zink Ltd.- Rs.38781/-</p> <p>21.Share-NTPC Ltd. dt.2004 Rs.172721/-</p> <p>22.Share-Raja Gukul Das Palace- Rs.55825/-</p> <p>23.One 97 Communication Ltd(Paytm)- dt.21.02.16 Rs.7689771/-</p>				
IV	<p>Details of investment in NSS. Postal saving. Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount</p>	<p>1.National Saving Certificate- dt.2013 Rs.171000/-</p> <p>2.Public Provident Fund- No.1060934832 9 Rs.4792141/-</p> <p>3.LIC of India- No.376911272 dt.28.10.13 Rs.1436810/-</p> <p>4.LIC of India- No.356911272 dt.28.10.13 Rs.981075/-</p> <p>5.Canara HSBC OBC Life Insurance- No.0035048715 dt.16.08.12 Rs.800000/-</p> <p>6.Carana HSBC</p>	<p>1.Public Provident Fund- No.106093088 51 dt.NA Rs.29,97,400/-</p> <p>2.Kishan Vikash Parta- No.0IBC19725 2-259 dt.2003 Rs.205000/-</p> <p>3.Canara HSBC OBC Life Insurance- No.34820514 dt.16.08.12 Rs.12,00,000/-</p>	Not Applicable	Not Applicable	Not Applicable



balance

		OBC Life Insurance dt.13.01.15 Rs.10000000				
V	Personal loans/advance given to any person or entity including firm.company. Trust etc and other receivables from debtors and the amount	<p>1.Hardev Singh Rs.30,00,000/- as on 31.03.16</p> <p>2.Divisional Town County Planner Rs.1,70,640/- as on 31.03.16</p> <p>3.Vivek Krishna Tankha HUF Rs.90,96,921/- as on 31.03.16</p> <p>4.Shri Varun Tankha Rs.1,20,70,866/- as on 31.03.16</p> <p>5.Smt Aarti Tankha Rs.82,80,099/- as on 31.03.16</p> <p>6.DLF Limited, Delhi Rs.7,36,10,567/- as on 31.03.16</p>	-NIL- NIL	Not Applicable	Not Applicable	Not Applicable
VI	Motor Vehicles/ Aircrafts /Yachts/Ships (Details of Make.registration number etc. year of purchase and amount)	<p>Honda City- No.MP20FA-8888 dt.2004 Rs.7,30,169/-</p> <p>Mercedes Benz No.DL12C-0336 dt.2008 Rs.85,30,971/-</p> <p>Pajero Mitsbishi- No.DL09CQ-5617 dt.2008 Rs.21,50,000/-</p> <p>Accord Honda- No.MP20MK-8888 dt.2010 Rs.20,62,700/-</p> <p>Audi- No.DL8CAF</p>	-NIL-	Not Applicable	Not Applicable	Not Applicable



Unlanc.

		6074 dt.2014 Rs.81,32,500/-				
VII	Jewellery, bullion and valuable thing(s) (give I details of weight and value)	Gold (Approximate 2.25 Kg) Rs.72,50,000/- Silver (Approximate 5 Kg) Rs.300000/-	Gold (Approximate 2 Kg) Rs.6348000/-	Not Applicable	Not Applicable	Not Applicable
VIII	Any other assets such as value of claims/interest	Furniture & Fixture including Machinery & Equipment, Computer, Air conditioner, Mobile, & Misc. Rs.1822962/- as on 31.03.16	-NIL	Not Applicable	Not Applicable	Not Applicable
IX	Gross Total Value	47,52,23,845/-	2,52,00,154 /-	Not Applicable	Not Applicable	Not Applicable

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Sl No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	-NIL-	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur-Survey No.11,12,13,81, 82,147,151,152, 154,144, Agriculture Land at Jhalaria-Indore -Madhya Pradesh-Survey No.143,147	Not Applicable	Not Applicable	Not Applicable



V. Law.

	Area (total measurement in acres)	Not Applicable	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur- 18.69 Acres Agriculture Land at Jhalaria-Indore -Madhya Pradesh- 4.69 Acres	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur (Yes) Agriculture Land at Jhalaria-Indore -Madhya Pradesh- (No)	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of selfacquired property	Not Applicable	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur -NA Agriculture Land at Jhalaria-Indore -Madhya Pradesh- dt.18.03.13	Not Applicable	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur Rs. (NIL) Agriculture Land at Jhalaria-Indore -Madhya Pradesh-	Not Applicable	Not Applicable	Not Applicable



h. Jauk

			Rs.5498500/-			
Any investment on the land by way of development, construction etc.	Not Applicable	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur (NIL) Agriculture Land at Jhalaria-Indore -Madhya Pradesh- (NIL)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Approximate current market value	Not Applicable	Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur- Rs.5000000/- (Own Estimation of Market Value) Agriculture Land at Jhalaria-Indore -Madhya Pradesh- Rs.5498500/- (Own Estimation of Market Value)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(ii) Non-Agricultural Land:	-NIL-	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
Location(s) Survey number(s)						
Area (total measurement in sq.ft.)	-NIL-	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
Whether inherited property (Yes or No)	-NIL-	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
Date of purchase in case of self-acquired property	-NIL-	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
Cost of Land (in case of purchase) at the time of purchase	-NIL-	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable



[Handwritten Signature]

	Any investment on the land by way of developm rny construction etc.	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Approximate current market value	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
(iii)	Commercial Buildings (including apartments) -Location(s) " -Survey number(s)	Settittle Silver (1/4 Portion)- Mumbai-Survey No.Unit No.102 House No 617 (1/8)Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-Survey No.Unit No.617 House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-Unit No.616	Settittle Silver (1/4 Portion)- Mumbai-Survey No.Unit No.102 House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-Survey No.-Unit No.617 House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-Unit No.616	Not Applicable	Not Applicable	Not Applicable
	Area (total measurement in sq.ft.)	Settittle Silver (1/4 Portion)- Mumbai - 575 Sqft House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-110 Sqft. House No 616 (1/4 Portion) at	Settittle Silver (1/4 Portion)- Mumbai -575 Sqft House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-110 Sqft	Not Applicable	Not Applicable	Not Applicable



V. N. Dand

	Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-220 Sqft.	House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-220 Sqft.			
Built-up Area (total measurement in sq..ft.)	<p>Setlittle Silver (1/4 Portion)- Mumbai - 575 Sqft</p> <p>House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-110 Sqft.</p> <p>House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-220 Sqft.</p>	<p>Setlittle Silver (1/4 Portion)- Mumbai -575 Sqft</p> <p>House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-110 Sqft</p> <p>House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai-220 Sqft.</p>	Not Applicable	Not Applicable	Not Applicable
Whether inherited property (Yes or No)	<p>Setlittle Silver (1/4 Portion)- Mumbai - (No)</p> <p>House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai -(No)</p> <p>House No 616 (1/4 Portion) at</p>	<p>Setlittle Silver (1/4 Portion)- Mumbai -(No)</p> <p>House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai -(No)</p>	Not Applicable	Not Applicable	Not Applicable



Mr. Janc

	Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai -(No).	House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai -(No).			
Date of purchase in case of self-acquired Property	Setlittle Silver (1/4 Portion)- Mumbai - dt.31.10.2008 House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - dt.17.04.1998 House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - dt.17.04.1998	Setlittle Silver (1/4 Portion)- Mumbai - dt.31.10.2008 House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - dt.17.04.1998 House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - dt.17.04.1998	Not Applicable	Not Applicable	Not Applicable
Cost of property (in case of purchase) at the time of purchase	Setlittle Silver (1/4 Portion)- Mumbai Rs.45,36,019/- House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - Rs.2,52,276/-	Setlittle Silver (1/4 Portion)- Mumbai Rs.45,36,019/- House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai -	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

	House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - Rs.5,48,900/-	Rs.2,52,276/- House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - Rs.5,48,900/-			
Any investment on the property by way of development,	Settittle Silver (1/4 Portion)- Mumbai - (NIL) House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - (NIL) House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - (NIL)	Settittle Silver (1/4 Portion)- Mumbai - (NIL) House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - (NIL) House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - (NIL)	Not Applicable	Not Applicable	Not Applicable
Approximate current market value	Settittle Silver (1/4 Portion)- Mumbai Rs.46,25,000/- (Own Estimation of Market Value) House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East	Settittle Silver (1/4 Portion)- Mumbai - Rs.46,25,000/- (Own Estimation of Market Value) House No 617 (1/8 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ,	Not Applicable	Not Applicable	Not Applicable



h. h. Jauhar

		<p>Mumbai – Rs.3,12,500/- (Own Estimation of Market Value)</p> <p>House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co-Operative Society MIDC Road SEEPZ, Andheri East Mumbai - Rs.6,25,000/- (Own Estimation of Market Value)</p>	<p>Andheri East Mumbai - Rs.3,12,500/- (Own Estimation of Market Value)</p> <p>House No 616 (1/4 Portion) at Floral Deck Plaza Premises Co- Operative Society MIDC Road SEEPZ, Andheri East Mumbai - Rs.6,25,000/- (Own Estimation of Market Value)</p>			
iv	Residential Buildings (including apartments) :- Location(s)- Survey number(s)	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)- Survey No.- N.No.37</p> <p>House No.842, Ancestral Property Interest limited to the extent of 1/4) Share) North Civil Lines Jabalpur-Survey No- H.No.842</p> <p>11C, Bellevue,Appar tment at Gurgaon- Haryana-- (Interest limited to the extent of 1/4 -Survey No.H.No.11C</p> <p>Apartment 15A Belgravia Central Park-2,- Gurgaon- Haryana</p>	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- Survey No.- N.No.37</p> <p>11C, Bellevue,Appar tment at Gurgaon- Haryana-- (Interest limited to the extent of 1/4 -Survey No.H.No.11C</p> <p>House at Kadeli,(Inherite d from Father 1/3 portion) Narshinpur- Survey No.</p>	Not Applicable	Not Applicable	Not Applicable



V. S. Jant

		144/1 House 404 Silver Arch Aparment Firoz Shah Road, Delhi-Survey No.H.No. 404			
Area (total measurement in sq.ft.)	House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)- 4350 House No.842, Ancestral Property Interest limited to the extent of 1/4) Share) North Civil Lines Jabalpur-8250 Sqft 11C, Bellevue,Apparment atGurgaon-Haryana- (Interest limited to the extent of 1/4 -59.39 Sq.Mtrs Apartment 15A Belgravia Central Park-2,- Gurgaon-Haryana 3931 Sq ft.	House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- 1450. 11C, Bellevue,Apparment atGurgaon-Haryana- (Interest limited to the extent of 1/4 -59.39 Sq. Mtrs House at Kadeli, (Inherited from Father 1/3 portion) Narshinpur- Approx 6333 Sqft. House 404 Silver Arch Aparment Firoz Shah Road, Delhi-1765 Sqft	Not Applicable	Not Applicable	Not Applicable
Built up area (Total measurement in sq.ft.)	House 37 Paschimi Marg, Vasant Vihar Delhi (Interest	House 37 Paschimi Marg, Vasant Vihar Delhi (Interest	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

	<p>limited to the extent of 3/4)- 4350</p> <p>House No.842, Ancestral Property Interest limited to the extent of 1/4) Share)North Civil Lines Jabalpur-8250 Sqft</p> <p>11C, Bellevue,Appar tment at Gurgaon- Haryana-- (Interest limited to the extent of 1/4 -59.39 Sq.Mtrs</p> <p>Apartment 15A Belgravia Central Park-2,- Gurgaon- Haryana 3931 Sq ft</p>	<p>limited to the extent of 1/4)- 1450</p> <p>11C, Bellevue,Appar tment at Gurgaon- Haryana-- (Interest limited to the extent of 1/4 -59.39 Sq. Mtrs</p> <p>House at Kadeli, (Inherited from Father 1/3 portion) Narshinpur- Approx 1667 Sqft.</p> <p>House 404 Silver Arch Aparment Firoz Shah Road, Delhi-1765 Sqft</p>			
Whether inherited property (Yes or No)	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)- (No)</p> <p>House No.842, Ancestral Property Interest limited to the extent of 1/4) Share) North Civil Lines</p>	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- (No)</p>	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

	Jabalpur-(Yes)				
	11C, Bellevue, Apartment at Gurgaon-Haryana-- (Interest limited to the extent of 1/4 -(No)	.11C, Bellevue, Apartment at Gurgaon-Haryana-- (Interest limited to the extent of 1/4 -(No)			
	Apartment 15A Belgravia Central Park-2,- Gurgaon-Haryana (No)	House at Kadeli, (Inherited from Father 1/3 portion) Narshinpur- (Yes)			
		House 404 Silver Arch Apartment Firoz Shah Road, Delhi-(No)			
Date of purchase in case of self-acquired property	House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)- dt.25.11.2007 House No.842, North Civil Lines Jabalpur-dt. Not Applicable. 11C, Bellevue, Apartment at Gurgaon-Haryana-- (Interest limited to the extent of 1/4 dt.31.03.2012 Apartment 15A Belgravia	House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- dt.25.11.2007 11C, Bellevue, Apartment at Gurgaon-Haryana-- (Interest limited to the extent of 1/4 -dt.31.03.12 House at Kadeli, (Inherited from Father 1/3 portion)	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

	Central Park-2,- Gurgaon- Haryana Dt.20.10.15	Narshinpur-Not Applicable.			
		House 404 Silver Arch Aparment Firoz Shah Road, Delhi- dt.10.02.2004			
Cost of property (in case of purchase) at the time of purchase	House 37 Paschimi Marg, Vasant Vihar Delhi (Interst limited to the extent of 3/4)- Rs.3,16,06,760/- House No.842, Ancestral Property Interest limited to the extent of 1/4) Share)South Civil Lines Jabalpur-Rs. Not Applicable 11C, Bellevue,Appar ment at Gurgaon- Haryana- HUF Property Interest limited to the extent of 1/4 Share- Rs.32,51,687/- Apartment 15A Belgravia Central Park-2,- Gurgaon- Haryana Rs.2,99,75,144/- Not Applicable	House 37 Paschimi Marg, Vasant Vihar Delhi (Interst limited to the extent of 1/4)- Rs.105,35,587/ Not Applicable 11C, Bellevue,Appar tment at Gurgaon- Haryana- (HUF Property Interst limited to the extent of 1/4) Share- Rs.32,51,687/- House at Kadeli, (Inherited from Father 1/3 portion) Narshinpur-Not Applicable. House 404 Silver Arch Aparment Firoz Shah Road, Delhi- Rs.46,00,000/-	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

<p>Any investment on the land by way of development, construction etc.</p>	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)- (Nil)</p> <p>House No.842, Ancestral Property Interest limited to the extent of 1/4 Share) South Civil Lines Jabalpur-(Nil)</p> <p>11C, Bellevue, Apartment at Gurgaon-Haryana- (Interest limited to the extent of 1/4) -(Nil)</p> <p>Apartment 15A Belgravia Central Park-2,- Gurgaon-Haryana – (Nil)</p> <p>Not Applicable</p>	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- (Nil)</p> <p>11C, Bellevue, Apartment at Gurgaon Haryana- (Interest limited to the extent of 1/4(Nil)</p> <p>House at Kadeli, (Inherited from Father 1/3 portion) Narshinpur- (Nil)</p> <p>House 404 Silver Arch Apartment Firoz Shah Road, Delhi-(Nil)</p>	<p>Not Applicable</p>	<p>Not Applicable</p>	<p>Not Applicable</p>
<p>Approximate current market value</p>	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)- Rs.3,75,00,000/- (Own Estimation of Market Value)</p> <p>House No.842, South Civil Lines Jabalpur-</p>	<p>House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- Rs.1,25,00,000 /- (Own Estimation of Market Value)</p> <p>Not Applicable</p>	<p>Not Applicable</p>	<p>Not Applicable</p>	<p>Not Applicable</p>



Handwritten signature/initials

		(Ancestral Property Interest limited to the extent of 1/3) Share- Rs.75,00,000/- (Own Estimation of Market Value)				
		11C, Bellevue, Apartment at Gurgaon- Haryana- (HUF Property Interest limited to the extent of 1/4 Share- Rs.33,00,000/- (Own Estimation of Market Value)	11C, Bellevue, Apartment at Gurgaon- Haryana- (HUF Property Interest limited to the extent of 1/4) Share- Rs.33,00,000/- (Own Estimation of Market Value)			
		Apartment 15A Belgravia Central Park-2,- Gurgaon- Haryana Rs.2,99,75,144/- (Actual Value)	House at Kadeli, Narshinpur- (Inherited from Father 1/3 portion) Share- Rs.33,33,333/- (Own Estimation of Market Value)			
		Not Applicable	House 404 Silver Arch Apartment Firoz Shah Road, Delhi- Rs.48,00,000/- (Own Estimation of Market Value)			
v	Others (such as interest in property)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
vi	Total of current market value of (i) to(v) above	8,38,37,644/-	3,99,94,333/-	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-
(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i	Loan or dues to Bank / financial institution(s) Name of the Bank or financial institution, Amount outstanding, Nature of Loan	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Loan or dues to any Other individuals/entity other than mentioned above Name(s) Amount outstanding, nature of loan	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Any other liability	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Grand total of Liabilities	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
li	Government dues: Dues to departments dealing with government accommodation	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Dues to department dealing with supply of water	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Dues to department dealing with supply of electricity	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Dues to department dealing with supply of telephones/mobiles	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Dues to department dealing with government transport (including aircrafts and helicopters)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Income tax dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Wealth tax dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable



Handwritten signature

	Service tax dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Municipal/Property Tax Dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Sales Tax dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	Any other dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
iii	Grand total of all Government dues	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
iv	Whether any other liabilities are in dispute, if so, mention the amount involved ,and the authority before which it IS pending.	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable

(9) Details of profession or occupation:

(a) Self: Advocate

(b) Spouse : Director in Krishna Zudex Pvt. Ltd., New Delhi

(10) My educational qualification is as under:-

LL.B. (Bachelor of Laws) degree from Delhi University in the year 1979.

Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)



R.C. Parashar

PART-B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1	Name of the Candidates Sh./ Smt./Kum.	Vivek Krishna Tankha				
2	Full postal address	842, North Civil Lines, Jabalpur				
3	Number and name of the constituency and State	98-Jabalpur North (General) Madhya Pradesh Assembly Constituency at Serial No. 89 in Part No. 189 106 219				
4	Name of the political party which set up the candidate (otherwise write 'Independent')	Indian National Congress				
5	(i) Total number of pending cases where charges have been framed by the Court for offences punishable with imprisonment for two years or more	-Nil-				
	(ii) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in item (i) above 1	-Nil-				
6	Total Number of cases In which convicted and sentenced to imprisonment for one year or more [except for offences referred to in subsections (1), (2) or (3) of section 8 of Representation of the People Act, 1951]	-Nil-				
7	PAN of		Year for which last income Tax return filed	Total income shown		
	(a) Candidate	ABRPT8085E	2014-15	Rs.14,84,96,540/-		
	(b) Spouse	ACCPT7742A	2014-15	Rs. 34,13,260/-		
	(c) Dependents	Not Applicable	Not Applicable	Not Applicable		
8	Details of Assets and Liabilities in Rupees					
	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
A	Moveable Assets (Total value)	47,52,23,845/-	2,52,00,154/-	Not Applicable	Not Applicable	Not Applicable
B	Immovable Asset			Not Applicable	Not Applicable	Not Applicable
	i Purchase Price of self-acquired property	7,01,70,785/-	2,92,22,968/-	Not Applicable	Not Applicable	Not Applicable
	ii Development/ Construction cost of immovable property after purchase (if applicable)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable



V. Indant.

	iii	Approximate Current market price of-					
		(a) self-acquired assets (Total Value)	7,63,37,644 /-	3,16,61,000/-	Not Applicable	Not Applicable	Not Applicable
		(b) inherited assets (Total Value)	75,00,000/-	83,33,333/-			
9		Liabilities			Not Applicable	Not Applicable	Not Applicable
	i	Government dues (Total)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	ii	Loans from Bank, Financial Institutions and others (Total)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
10		Liabilities that are under dispute					
	i	Government dues (Total)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
	ii	Loans from Bank, Financial Institutions and others (Total)	-NIL-	-NIL-	Not Applicable	Not Applicable	Not Applicable
11		Highest educational qualifications: (Give details of highest School/ University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/ University and the year in which the course was completed.) LL.B. (Bachelor of Laws) degree from Delhi University in the year 1979.					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal this the 30th day of May 2016.

Vivek Krishna Tankha

Vivek Krishna Tankha
DEPONENT
 (Vivek Krishna Tankha)

PARA
 S.C.M.A.
 ADVOCATE
 CIVIL

SWORN BEFORE ME
R.C. Parashar
R. C. PARASHAR
 NOTARY & ADVOCATE, BHOPAL
 F-5/155, Arora Colony, Bhopal



WITNESSED BY MS. *J.P. Dhankaria*
 Address: *Advocate Bhopal*

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before

a Notary Public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish

in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned,

Note: 4. The Affidavit should be either typed or written legibly and neatly."

Handwritten signature





MADHYA PRADESH

20 + 30 = 50/- Stamp
Madhy 28AA 220573

Additional Affidavit

Election to **Council of State** (Name of the House) from **Madhya Pradesh** Constituency.

I Vivek Krishna Tankha (name of candidate), son of Raj Krishna Tankha aged 60years, resident of 842 SBI. & Avart Apart, 841 to 851, Jabalpur, Teshil Jabalpur, District Jabalpur a candidate at the above election, do solemnly affirm and state on oath as under:-

(i) I have not been allotted any govt' accommodation at any time during the period of last 10 years prior to the date of notification of the current election'-**NOT APPLICABLE**

OR

(ii) I was allotted govt. accommodation at **AB-14, Pandara Road New Delhi-110003** (mention the address of the accommodation) during the period of last 10 years prior to the date of notification of the current election and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 24th Feb 2016 (the date should be the last date of the 3rd month prior to the month in which the election is announced) . Above mentioned Govt. accommodation was vacated and handed over in May 2012.

(iii)"No dues certificates" from the agencies concerned are attached hereto.

VERIFICATION

I Vivek Krishna Tankha, the deponent abovenamed, do hereby verify and declare that the above statements are correct to the best of my knowledge and no part of it is false.

Verified at Bhopal this the 30th.day of May 2016.



[Handwritten signature]
[Handwritten signature]

DEPONENT
Vivek Krishna Tankha

SUBORN BEFORE ME

[Handwritten signature]
R. C. PARASHAR 30/5/2016
 NOTARY & ADVOCATE, BHOPAL
 F-5/136, Arara Colony, Bhopal

IDENTIFIED BY MR. *[Handwritten signature]*
 Name: **J. P. Dhanoria**
 Address: **Advocate Bhopal**

29

1229

20

28-5-16

विवेक कृष्णा तंखा पिता श्री आर.के. तंखा
निवासी-नार्थ सिविल लाईन जबलपुर [म.प्र.]
वास्ते
शपथ-पत्र



उमेश कुमार गुरुस

सहायक विजिता

जबलपुर सिविल लाईन नार्थ, म.प्र.

2016

Faint, mostly illegible text in the lower half of the page, possibly bleed-through from the reverse side.



No.8/4603/2010-TS
Government of India
Ministry of Urban Development
Directorate of Estates
(Allotment Type Special Section-III)

Nirman Bhawan, New Delhi
Dated the 30th May, 2016

To

Shri Vivek K. Tankha,
Former ASG,
37, Paschim Marg,
Vasant Vihar, New Delhi.

Subject:- **No Demand Certificate in favour of Shri Vivek K. Tankha
Former ASG - Regarding.**

* * *

Sir,

I am directed to certify that as per the records available in this Directorate, nothing is found outstanding against Shri Vivek K. Tankha former ASG, towards License Fee in respect of Government Accommodation No. AB-14, Pandara Road, New Delhi, as on 30.05.2016.

2. This may be treated as "No Demand Certificate".

Yours faithfully,



(A.J.J. Kennedy)
Assistant Director of Estates (TS-III)